

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 36/81 HELD ON 07.12.2010.

The Meeting No. 36/81 of Norms Committee-II was held on 07.12.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Add. I.A.	M/o Steel
2.	Shri Gajraj Singh, Sr. D.O.	DHI
3.	Shri. S.K.Jain, Sr.D.O.	DIPP
4.	Shri K.K.Funda, AD	MSME
5.	Ms. R.L.Devi, Dy. DG	DGFT
6.	Shri Raman Kumar, F.T.D.O	DGFT

1	Case No.: 27/27/81-ALC2/2009	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00209/AM10/	RLA File :07/24/040/00641/AM09/	Lic.No/Date:0710063326 27.02.2009	Defer Date:18.01.2011
	Decision : NC decided to defer the case. The case stands deferred and to be re-listed on 18.01.2011.			

2	Case No.: 28/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00497/AM10/	RLA File :03/95/040/00848/AM09/	Lic.No/Date:0310513423 26.03.2009	Defer Date:18.01.2011
	Decision : NC decided to send letter to firm to submit specific reply to query of DIPP. The case stands deferred and to be re-listed on 18.01.2011.			

3	Case No.:29/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00498/AM10/	RLA File :03/95/040/00849/AM09/	Lic.No/Date:0310513425 26.03.2009	Defer Date:18.01.2011
	Decision : :NC decided to send letter to firm to submit specific reply to query of DIPP. The case stands deferred and to be re-listed on 18.01.2011.			

4	Case No.:35/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00504/AM10/	RLA File :03/95/040/00845/AM09/	Lic.No/Date:0310513424 26.03.2009	Defer Date:18.01.2011
	Decision : :NC decided to send letter to firm to submit specific reply to query of DIPP. The case stands deferred and to be re-listed on 18.01.2011.			

5	Case No.:34/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00503/AM10/	RLA File :03/95/040/00837/AM09/	Lic.No/Date:0310514053 01.04.2009	Defer Date:18.01.2011
	Decision : :NC decided to send letter to firm to submit specific reply to query of DIPP. The case stands deferred and to be re-listed on 18.01.2011.			

6	Case No.:38/27/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00220/AM10/	RLA File :07/24/040/00025/AM10/	Lic.No/Date:0710064531 05.05.2009	Defer Date:18.01.2011
	Decision : NC decided to defer the case. The case stands deferred and to be re-listed on 18.01.2011.			

7	Case No.:11/27/81-ALC2/2009	Party Name:DYNATECH FURNACES (BOMBAY) PVT.LTD	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Approved
	HQ File :01/81/050/00193/AM10/	RLA File :03/94/040/00172/AM10/	Lic.No/Date:0310524162 15.06.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O.No 3(135)/2009/TSW(B) dt.01.11.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

8	Case No.:36/50/81-ALC2/2009	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Approved

HQ File :01/81/050/00505/AM10/	RLA File :08/24/040/00099/AM10/	Lic.No/Date:0810081589 21.07.2009	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of M/o Steel vide their U.O.No 2(13)/2006/TW Vol. IV dt.07.12.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

9	Case No.:17/50/81-ALC2/2009	Party Name:ASTRA MICROWAVE PRODUCTS LTD.,	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00486/AM10/	RLA File :09/24/040/00065/AM10/	Lic.No/Date:0910039054 24.08.2009	Defer Date:18.01.2011
	Decision : NC observed that the case is under examination of SCOMET section. The case stands deferred and to be re-listed on 18.01.2011.			

10	Case No.:33/50/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Closed
	HQ File :01/81/050/00502/AM10/	RLA File :03/95/040/00952/AM09/	Lic.No/Date:0310535083 25.08.2009	Defer Date:
	Decision : NC decided to close the case as Advance Authorisation has been surrendered by the firm without utilization.			

11	Case No.:62/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Approved
	HQ File :01/81/050/00244/AM10/	RLA File :03/95/040/00343/AM10/	Lic.No/Date:0310539390 25.09.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIT as under vide U.O No. 17(61)/2009-IPHW dated 22.10.2010:- 1. Import of item at S.No 1-3& 6: Net to net basis with accountability clause. 2. Import of item at S.No 4 & 5: packaging policy. R/A may take suitable consequential action accordingly.			

12	Case No.:63/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Approved
	HQ File :01/81/050/00245/AM10/	RLA File :03/95/040/00342/AM10/	Lic.No/Date:0310539395 25.09.2009	Defer Date:

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIT as under vide U.O No. 17(53)/2009-IPHW dated 22.10.2010:-

1. Import of item at S.No 1-3& 6: Net to net basis with accountability clause.
2. Import of item at S.No 4 & 5: packaging policy.

R/A may take suitable consequential action accordingly.

13	Case No.: 10/50/81-ALC2/2009	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Reject
	HQ File :01/81/050/00479/AM10/	RLA File :09/24/040/00253/AM10/	Lic.No/Date:0910039639 19.10.2009	Defer Date:
	Decision : NC decided to reject the case as the firm has not submitted the reply despite several reminders.			

14	Case No.: 15/50/81-ALC2/2009	Party Name:KALPANA INTERNATIONAL	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Reject
	HQ File :01/81/050/00484/AM10/	RLA File :06/24/040/00027/AM10/	Lic.No/Date:0610016468 28.10.2009	Defer Date:
	Decision : The case has already been rejected in NC meeting dated 26.10.2010.			

15	Case No.: 8/33/81-ALC2/2009	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00287/AM10/	RLA File :05/23/040/00082/AM10/	Lic.No/Date:0510252073 06.11.2009	Defer Date:18.01.2011
	Decision : NC observed that the case is under examination of MSME. NC decided to send reminder to MSME with copy of application (Sh.S.K.Sharma) The case stands deferred and to be relisted on 18.01.2011.			

16	Case No.: 3/35/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Approved
	HQ File :01/81/050/00311/AM10/	RLA File :05/23/040/00060/AM10/	Lic.No/Date:0510252256 10.11.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 07.12.2010:- 1. Net weights of export products at Sl. No. 1 & 2 may be specified as 28627 Kgs. & 3294 Kgs. respectively. 2. Quantity of import item at Sl. No. 1 may be allowed as 25250 Kgs. inclusive of 1% wastage.			

3. Quantity of import item at S.No.2 may be allowed as applied for i.e. 243600 Meters inclusive of 1.5% wastage.
4. Quantities of import items at S.No.3 & 4 may be allowed as 1,500,000 Nos. & 500,000 Nos. respectively on net to net basis.
5. Quantities of import items at S.No.5 & 6 may be allowed as applied for i.e. 60900 Meters & 487200 Meters respectively inclusive of 1.5% wastage.
6. Quantities of import items at S.No.7 & 8 may be allowed as 3,000,000 Nos. & 1,000,000 Nos. respectively on net to net basis.
7. Quantity of import item at S.No.9 may be allowed as applied for i.e. 121800 Meters inclusive of 1.5 % wastage

R/A may take suitable consequential action accordingly.

17	Case No.:8/35/81-ALC2/2009	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00316/AM10/	RLA File :09/24/040/00322/AM10/	Lic.No/Date:0910039906 13.11.2009	Defer Date:18.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 18.01.2011.			

18	Case No.:16/35/81-ALC2/2009	Party Name:IND METAL EXTRUSIONS PRIVATE LIMITED,	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00324/AM10/	RLA File :05/23/040/00071/AM10/	Lic.No/Date:0510252832 18.11.2009	Defer Date:18.01.2011
	Decision : NC observed that the case is under examination of MSME and MOEF. NC decided to send reminder to MSME & MOEF. The case stands deferred and to be relisted on 18.01.2011.			

19	Case No.:23/35/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00331/AM10/	RLA File :07/24/040/00293/AM10/	Lic.No/Date:0710068415 19.11.2009	Defer Date:18.01.2011
	Decision : NC observed that the case is under examination of DIT. NC decided to send reminder to DIT. The case stands deferred and to be relisted on 18.01.2011.			

20	Case No.:33/35/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed

HQ File :01/81/050/00341/AM10/

RLA File :05/24/040/00372/AM10/

Lic.No/Date:0510253291

25.11.2009

Defer

Date:18.01.2011

Decision : NC observed that the case is under examination of M/o Mines. NC decided to send reminder to M/o Mines. The case stands deferred and to be relisted on 18.01.2011.

21	Case No.:34/35/81-ALC2/2009	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Approved
	HQ File :01/81/050/00342/AM10/	RLA File :07/24/040/00322/AM10/	Lic.No/Date:0710068467 26.11.2009	Defer Date:07.12.2010
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 07.12.2010:- Description of export products alongwith their quantities and net export weight may be specified as under:				
Sheet Metal Components containing 314.23 MT of EGI Sheets/coil				
SL No.	Part No	Name of the Components	Qty (in Nos)	Net wt of Export Products (Kgs)
1	OM-9614	ASSEMBLY RIVETED LONG CORD RETAINER 0U RPDU	30000	12570.00
2	870-6994B	CASE TOP CIRCUIT BREAKERS VERT MS; ROHS	10000	1800.00
3	870-14442	END CAP VERTICAL RACK PDU	10000	540.00
4	OM-8863	WELDMENT CORD CAP 1.187 DIA X 1.000 FLAT	7400	495.80
5	870-5309	CHASSIS REAR COVER VM SWITCHED PDU; ROHS	18000	30852.00
6	870-10236C	CHASSIS FRONT OPEN-ENDED AP7841 ROHS	4100	5612.90
7	870-15920	CASE TOP CIRCUIT BREAKERS AP7941; ROHS	2000	356.00
8	870-14731	BRACKET MOUNTING CURRENT METER	1000	56.00
9	870-5267	BRACKET HORZ AP7900; ROHS	5800	626.40
10	OM-9609	ASSEMBLY RIVETED CORD RETAINER 1U RPDU	7300	2978.40

11	870-0024	COVER AP7802; ROHS	1300	832.00
12	870-13311A	CHASSIS AP7811; ROHS	1200	1849.20
13	870-0023B	COVER ENCLOSURE AP7800; ROHS	1300	577.20
14	870-13313	CHASSIS AP7821; ROHS	600	403.80
15	870-5318	CHASSIS BACK PNL ISX LONG; ROHS	15000	27180.00
16	870-5314	CHASSIS FRNT PNL ISX 120V/208V 3PH; ROHS	800	1308.00
17	870-5312B	CHASSIS FRNT PNL ISX 208V 3 PH ROHS	600	867.00
18	0M-9610	ASSEMBLY RIVETED SHORT CORD RETAINER 0U RPDU	30000	11460.00
19	870-14643	CHASSIS FRONT AP7532J	200	276.00
20	870-13693	HEATSINK BLADE RPDUS; ROHS	1300	71.50
21	870-13694	BAR HEATSINK CLAMP BLADE RPDU; ROHS	2500	117.50
22	870-14678A	CORD CAP AP7866	500	29.00
23	870-14679	BRACKET MOUNTING 3CT PCB	1000	92.00
24	870-14681	COVER AP7866	500	1106.00
25	870-14683B	CHASSIS BREAKER AP7866	500	606.00
26	870-14682A	CHASSIS OUTLET AP7866	600	808.20
27	870-14823	BRACKET CORD RETENTION HD PDU	1100	501.60
28	870-13308	CHASSIS AP7800 AP7801; ROHS	1500	765.45
29	870-10237C/B	CHASSIS FRONT AP7853; ROHS	3180	4515.60
30	870-7814A	BRACKET 2U SWITCHED RACK PDU; ROHS	5700	1915.20
31	870-8587B	BRKT VERT/HORZ MOUNT AP9559 ROHS	18300	805.20
32	870-8586A	BRKT VERT MOUNT 1" OUT AP9559 ROHS	18300	2598.60
33	870-14440	CORD CAP .750 DIA X .660 FLAT	1000	50.00
34	870-5316A	CHASSIS FRNT OPEN-ENDED ISX 120V 1PH	1000	1405.00
35	870-15659	SPACER FOR AP7953/AP7853/AP7553	6000	300.00
36	870-10633C	CHASSIS FRONT IEC VM	3000	5970.00

		SWITCHED PDU ROHS		
37	870-6994A	CASE TOP CIRCUIT BREAKERS VERT MS; ROHS	8000	1280.00
38	870-7857B	CHASSIS AP9571 BLK PDU ROHS	2000	1372.00
39	870-10960D	CHASSIS FRONT OPEN-ENDED AP7941	1300	2011.10
40	870-8584C	CHASSIS COVER BILOXI PDU ROHS	4100	1353.00
41	870-71211D	CHASSIS AP9562 BLK PDU; ROHS	4200	1751.40
42	870-15987	COVER AP9571A	2000	640.00
43	870-5419	SPACER DOUBLE-D ISX PDU LONG	5000	275.00
44	870-10234B	CHASSIS FRONT AP7541; ROHS	2000	2560.00
45	870-15683	CB BRACKET AP7911A	3000	390.00
46	870-15682	COVER AP7911A	1000	1090.00
47	870-15681	CHASSIS AP7911A	1000	2037.00
48	870-14803A	COVER RM NB200 APPLIANCE	1500	555.00
49	870-14804A	ENCLOSURE RN NB200 APPLIANCE	1500	673.50
50	870-14803B	COVER RM NB200 APPLIANCE	1500	684.00
51	870-6275	CHASSIS AP9570 BLK PDU	700	352.10
52	OM-10183 (870- 15220+870- 15353)	WELDMENT CHASSIS AP8865	1278	3621.85
53	870-15221	CHASSIS FRONT AP8881	1278	2865.28
54	OM-10185 (870- 15222+870- 15353)	WELDMENT CHASSIS AP8841	9816	25776.82
55	OM-10186 (870- 15222+870- 15354)	WELDMENT CHASSIS AP8853	924	2426.42
56	870-15223	CHASSIS FRONT AP8861	7146	15406.78
57	870-15228	CHASSIS FRONT AP8858	9666	12507.80
58	870-15230	COVER AP8858	9666	11995.51
59	870-15231	COVER AP8861,AP8881	8424	18035.78
60	870-15232	COVER HARD WIRING NEXT	28584	6288.48

		GEN PDU		
61	870-15233	BRACKET REMOVABLE MODULE PDU	38250	16371.00
62	870-15234	PLATE SNAP-ON LCD,RPDU	38250	9027.00
63	870-15235	BRACKET MOUNTING MOTHERBOARD,RPDU	38250	13234.50
64	870-15236	CORD CAP AP8861	8424	1853.28
65	870-15252	BRACKET TOOLLESS UNIVERSAL PDU	76500	16830.00
66	870-15385	CORD CAP AP8841	18882	4154.04
67	870-15386	CORD CAP AP8965	1278	281.16
68	870-15387	COVER AP8841,AP8853	18870	40400.67
69	870-15806	COVER AP8865	1278	2352.80
TOTAL			568144	342751

2. Word “Relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 414.95 MT inclusive of 32 % wastage after 1/3rd recovery.

3. Weight of 17.157 MT may be specified with the quantity of import item at Sl. No. 2 and its quantity may be allowed a on net to net basis.

R/A may take suitable consequential action accordingly.

22	Case No.:13/37/83-ALC1/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/83/050/00696/AM10/	RLA File :35/24/040/00014/AM10/	Lic.No/Date:3510028373 30.11.2009	Defer Date18.01.2011
	Decision : NC observed that the case is under examination of M/o Mines. NC decided to send reminder to M/o Mines. The case stands deferred and to be relisted on 18.01.2011.			

23	Case No.:3/50/81-ALC2/2009	Party Name:ADITYA VIDYUT APPLIANCES LTD.,	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00472/AM10/	RLA File :03/94/040/00693/AM10/	Lic.No/Date:0310549448 07.12.2009	Defer Date18.01.2011
	Decision : NC observed that the firm has requested to give some more time to submit reply and decided to give 15 days time to submit reply. The case stands deferred and to be relisted on 18.01.2011.			

24	Case No.:12/50/81-ALC2/2009	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Approved
	HQ File :01/81/050/00481/AM10/	RLA File :03/94/040/00728/AM10/	Lic.No/Date:0310549600 08.12.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of Deptt. of DHI vide their U.O. No 3(82)/2010/TSW(B) dated 30.11.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

25	Case No.:19/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00488/AM10/	RLA File :04/24/040/00236/AM10/	Lic.No/Date:0410110189 15.12.2009	Defer Date18.01.2011
	Decision : NC decided to defer the case. The case will be re-listed on 18.01.2011.			

26	Case No.:27/50/81-ALC2/2009	Party Name:ASHLEY ALTEAMS INDIA PRIVATE LIMITED	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00496/AM10/	RLA File :04/24/040/00253/AM10/	Lic.No/Date:0410110841 13.01.2010	Defer Date18.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 18.01.2011.			

27	Case No.:6/50/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00475/AM10/	RLA File :05/23/040/00137/AM10/	Lic.No/Date:0510256341 15.01.2010	Defer Date18.01.2011
	Decision : NC observed that reply from the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 18.01.2011.			

28	Case No.:23/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00492/AM10/	RLA File :04/24/040/00269/AM10/	Lic.No/Date:0410111023 25.01.2010	Defer Date18.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 18.01.2011.			

29	Case No.: 24/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00493/AM10/	RLA File :04/24/040/00270/AM10/	Lic.No/Date:0410111024 25.01.2010	Defer Date18.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 18.01.2011.			

30	Case No.: 13/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00443/AM10/	RLA File :05/23/040/00171/AM10/	Lic.No/Date:0510257259 01.02.2010	Defer Date18.01.2011
	Decision : NC observed that reply of firm has not been received despite reminders, hence decided to send a final reminder to firm giving 15 days time to reply.. The case stands deferred and to be re-listed on 18.01.2011.			

31	Case No.: 15/45/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00445/AM10/	RLA File :31/24/040/00221/AM10/	Lic.No/Date:3110041756 01.02.2010	Defer Date18.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 18.01.2011.			

32	Case No.: 26/50/81-ALC2/2009	Party Name:ASHLEY ALTEAMS INDIA PRIVATE LIMITED	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00495/AM10/	RLA File :04/24/040/00283/AM10/	Lic.No/Date:0410111239 02.02.2010	Defer Date18.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 18.01.2011.			

33	Case No.: 23/25/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00197/AM11/	RLA File :35/24/040/00032/AM10/	Lic.No/Date:3510029270 24.02.2010	Defer Date18.01.2011
	Decision : NC observed that the case is under examination of M/o Mines. NC decided to send reminder to M/o Mines. The case stands deferred and to be relisted on 18.01.2011.			

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34	Case No.:22/25/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00196/AM11/	RLA File :35/24/040/00031/AM10/	Lic.No/Date:3510029294 25.02.2010	Defer Date18.01.2011
	Decision : NC observed that the case is under examination of M/o Mines. NC decided to send reminder to M/o Mines. The case stands deferred and to be relisted on 18.01.2011.			

35	Case No.:11/25/81-ALC2/2010	Party Name:RPG CABLES LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00185/AM11/	RLA File :03/95/040/00670/AM10/	Lic.No/Date:0310562514 02.03.2010	Defer Date18.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 18.01.2011.			

36	Case No.:16/50/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00485/AM10/	RLA File :05/24/040/00401/AM10/	Lic.No/Date:0510259866 04.03.2010	Defer Date18.01.2011
	Decision : NC observed that the case is under examination of M/o Mines. NC decided to send reminder to M/o Mines. The case stands deferred and to be relisted on 18.01.2011.			

37	Case No.:18/51/81-ALC2/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Withdraw
	HQ File :01/81/050/00533/AM10/	RLA File :35/24/040/00040/AM10/	Lic.No/Date:3510029388 09.03.2010	Defer Date:
	Decision : NC decided to withdraw the case as it is being examined on file.			

38	Case No.:16/51/81-ALC2/2009	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Approved
	HQ File :01/81/050/00531/AM10/	RLA File :03/95/040/00613/AM10/	Lic.No/Date:0310563999 10.03.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of Deptt. of IT vide their U.O. No 17(29)/2010-IPHW dated 25.10.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

39	Case No.: 15/25/81-ALC2/2010	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00189/AM11/	RLA File :03/94/040/01026/AM10/	Lic.No/Date:0310563878 10.03.2010	Defer Date18.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 18.01.2011.			

40	Case No.: 2/5/81-ALC2/2010	Party Name:MINOX METAL PVT.LTD,	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00011/AM11/	RLA File :07/24/040/00008/AM11/	Lic.No/Date:0710070925 13.04.2010	Defer Date18.01.2011
	Decision : NC observed that reply from the firm has been received and being forwarded to M/o Steel for comments. The case stands deferred and to be relisted on 18.01.2011.			

41	Case No.: 3/7/81-ALC2/2010	Party Name:VARRSANA ISPAT LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00023/AM11/	RLA File :05/24/040/00007/AM11/	Lic.No/Date:0510263617 04.05.2010	Defer Date18.01.2011
	Decision : NC observed that the case is under examination of M/o Steel. The case stands deferred and to be relisted on 18.01.2011.			

42	Case No.: 1/7/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00021/AM11/	RLA File :34/24/040/00023/AM11/	Lic.No/Date:3410026960 05.05.2010	Defer Date18.01.2011
	Decision : NC observed that the case is under examination of M/o Mines. NC decided to send reminder to M/o Mines. The case stands deferred and to be relisted on 18.01.2011.			

43	Case No.: 2/7/81-ALC2/2010	Party Name:SUPER CIRCLE AUTO LIMITED	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00022/AM11/	RLA File :05/24/040/00015/AM11/	Lic.No/Date:0510263721 05.05.2010	Defer Date18.01.2011
	Decision : NC observed that reply from the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be relisted on 18.01.2011.			

44	Case No.: 5/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status: Deferred and Re-indexed
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HQ File :01/81/050/00025/AM11/	RLA File :09/24/040/00010/AM11/	Lic.No/Date:0910041915 05.05.2010	Defer Date18.01.2011
Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 18.01.2011.			

45	Case No.:6/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00026/AM11/	RLA File :09/24/040/00037/AM11/	Lic.No/Date:0910041916 05.05.2010	Defer Date18.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 18.01.2011.			

46	Case No.:7/7/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Approved
	HQ File :01/81/050/00027/AM11/	RLA File :13/24/040/00006/AM11/	Lic.No/Date:1310032052 05.05.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 07.12.2010:- Advance Authorization may be ratified as under on repeat basis as per Advance Authorization No. 1310029838 dated 25.08.2009 ratified in Norms Committee Meeting No. 30/81 dated 27.10.2009. 1. Word “relevant” may be prefixed with the description of export item at S.No.1 and quantity of this item may be allowed as applied for i.e. 18389 Kgs. inclusive of 1% wastage after taking clue from SION C-1801. 2. Quantity of import item at S.No.2 may be allowed as applied for i.e.22941 Kgs. inclusive of 2% wastage after taking clue from SION C-1801. 3. Quantity of import item at S.No.3 may be allowed as applied for i.e.30588 Kgs. inclusive of 2% wastage after taking clue from SION C-1801. 4. Quantity of import item at S.No.4 may be allowed upto 1% of the weight of copper tube to be nickel plated. R/A may take suitable consequential action accordingly.			

47	Case No.:8/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00028/AM11/	RLA File :09/24/040/00027/AM11/	Lic.No/Date:0910041965 07.05.2010	Defer Date:18.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 18.01.2011.			

48	Case No.:9/7/81-ALC2/2010	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00029/AM11/	RLA File :03/95/040/00038/AM11/	Lic.No/Date:0310573289 07.05.2010	Defer Date:18.01.2011
	Decision :NC observed that comments from MSME has been received and decided to refer back the case to MSME for re-examination as raw material is brass and export is of copper alloy and composition of import and export has not been indicated. The case stands deferred and to be relisted on 18.01.2011.			

49	Case No.:10/7/81-ALC2/2010	Party Name:PANASONIC HOME APPLIANCES INDIA COMPANY LIMITED	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00030/AM11/	RLA File :04/24/040/00028/AM11/	Lic.No/Date:0410113577 07.05.2010	Defer Date:18.01.2011
	Decision :NC decided to send a letter to firm to submit proper reply to query of DIPP as under:- 1. Quantities of import items at Sl. Nos. 1 & 2 in Nos. 2. Use of import items at Sl. No. 6, 9 & 10 and basis /justification for the quantities of these items. 3. Separate quantities of 1.8 litres & 2.2 litres capacities Electric Rice Cookers proposed to be exported. The case stands deferred and to be relisted on 18.01.2011.			

50	Case No.:13/7/81-ALC2/2010	Party Name:UNISEF CABLE INDUSTRIES	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00033/AM11/	RLA File :05/24/040/00050/AM11/	Lic.No/Date:0510264021 10.05.2010	Defer Date:18.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 18.01.2011.			

51	Case No.:10/25/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00184/AM11/	RLA File :07/24/040/00496/AM10/	Lic.No/Date:0710071645 18.05.2010	Defer Date:18.01.2011
	Decision : NC decided to defer the case. The case will be re-listed on 18.01.2011.			

52	Case No.:21/25/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00195/AM11/	RLA File :35/24/040/00051/AM10/	Lic.No/Date:3510030535 10.06.2010	Defer Date:18.01.2011

Decision : NC observed that the case is under examination of M/o Mines. NC decided to send reminder to M/o Mines. The case stands deferred and to be relisted on 18.01.2011.

53	Case No.:13/13/81-ALC2/2010	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Approved
	HQ File :01/81/050/00079/AM11/	RLA File :07/24/040/00079/AM11/	Lic.No/Date:0710072388 23.06.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIT as under vide U.O No. 17(42)/2010-IPHW dated 26.10.2010:- 1. Import of item at S.No 1&4: Net to net basis with accountability clause. 2. Import if item at S.No 2: As applied by the party with wastage of 3% 3. Import of item at S.No 3 : As per packing policy. R/A may take suitable consequential action accordingly.			

54	Case No.:2/14/81-ALC2/2010	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00082/AM11/	RLA File :07/24/040/00091/AM11/	Lic.No/Date:0710072433 24.06.2010	Defer Date:18.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 18.01.2011.			

55	Case No.:5/14/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00085/AM11/	RLA File :03/94/040/00260/AM11/	Lic.No/Date:0310580565 24.06.2010	Defer Date:18.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 18.01.2011.			

56	Case No.:3/14/81-ALC2/2010	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00083/AM11/	RLA File :02/24/040/00031/AM11/	Lic.No/Date:0210144065 25.06.2010	Defer Date:18.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 18.01.2011.			

57	Case No.: 29/21/81-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00144/AM11/	RLA File :11/24/040/00015/AM11/	Lic.No/Date:1110022720 01.07.2010	Defer Date:18.01.2011
	Decision : NC observed that the case is under examination of DOT. NC decided to send reminder to DOT. The case stands deferred and to be relisted on 18.01.2011.			

58	Case No.: 16/25/81-ALC2/2010	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00190/AM11/	RLA File :03/95/040/00223/AM11/	Lic.No/Date:0310582358 07.07.2010	Defer Date:18.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 18.01.2011.			

59	Case No.: 26/25/81-ALC2/2010	Party Name:EVEREADY INDUSTRIES INDIA LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00200/AM11/	RLA File :02/24/040/00053/AM11/	Lic.No/Date:0210144645 08.07.2010	Defer Date:18.01.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 18.01.2011.			

60	Case No.: 9/25/81-ALC2/2010	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00183/AM11/	RLA File :07/24/040/00121/AM11/	Lic.No/Date:0710072965 15.07.2010	Defer Date:18.01.2011
	Decision : NC decided to send deficiency letter to firm as per written comments of DHI. The case stands deferred and to be re-listed on 18.01.2011.			

61	Case No.: 25/25/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00199/AM11/	RLA File :07/24/040/00117/AM11/	Lic.No/Date:0710072959 15.07.2010	Defer Date:18.01.2011
	Decision : NC decided to defer the case. The case stands deferred and to be re-listed on 18.01.2011.			

62	Case No.:1/19/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00103/AM11/	RLA File :03/94/040/00363/AM11/	Lic.No/Date:0310584708 22.07.2010	Defer Date:18.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 18.01.2011.			

63	Case No.:3/19/81-ALC2/2010	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00105/AM11/	RLA File :07/24/040/00139/AM11/	Lic.No/Date:0710073164 26.07.2010	Defer Date:18.01.2011
	Decision : NC observed that the case is under examination of C&PC. NC decided to send reminder to C&PC. The case stands deferred and to be relisted on 18.01.2011.			

64	Case No.:6/19/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00108/AM11/	RLA File :03/94/040/00362/AM11/	Lic.No/Date:0310585148 27.07.2010	Defer Date:18.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 18.01.2011.			

65	Case No.:7/19/81-ALC2/2010	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00109/AM11/	RLA File :03/94/040/00367/AM11/	Lic.No/Date:0310585216 27.07.2010	Defer Date:18.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 18.01.2011.			

66	Case No.:5/19/81-ALC2/2010	Party Name:SHARON SOLUTIONS LIMITED	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00107/AM11/	RLA File :04/24/040/00097/AM11/	Lic.No/Date:0410115864 28.07.2010	Defer Date:18.01.2011
	Decision : NC observed that the case is under examination of DIT. NC decided to send reminder to DIT. The case stands deferred and to be relisted on 18.01.2011.			

67	Case No.:9/19/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:36/81-ALC2/2010	Status:Deferred and
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			07.12.2010	Re-indexed
	HQ File :01/81/050/00111/AM11/	RLA File :09/24/040/00098/AM11/	Lic.No/Date:0910042937 30.07.2010	Defer Date:18.01.2011
Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 18.01.2011.				

68	Case No.:10/19/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00112/AM11/	RLA File :09/24/040/00122/AM11/	Lic.No/Date:0910042938 30.07.2010	Defer Date:18.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 18.01.2011.			

69	Case No.:11/19/81-ALC2/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00113/AM11/	RLA File :03/95/040/00323/AM11/	Lic.No/Date:0310585933 04.08.2010	Defer Date:18.01.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 18.01.2011.			

70	Case No.:24/25/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00198/AM11/	RLA File :07/24/040/00146/AM11/	Lic.No/Date:0710073486 09.08.2010	Defer Date:18.01.2011
	Decision : NC observed that the case is under examination of MNRE. NC decided to send reminder to MNRE. The case stands deferred and to be relisted on 18.01.2011.			

71	Case No.:17/25/81-ALC2/2010	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00191/AM11/	RLA File :03/94/040/00407/AM11/	Lic.No/Date:0310586895 10.08.2010	Defer Date:18.01.2011
	Decision : NC observed that the case is under examination of M/o Steel. The case stands deferred and to be relisted on 18.01.2011.			

72	Case No.:18/25/81-ALC2/2010	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00192/AM11/	RLA File :07/24/040/00162/AM11/	Lic.No/Date:0710073518 10.08.2010	Defer Date:18.01.2011

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 18.01.2011.

73	Case No.: 31/25/81-ALC2/2010	Party Name:ASHLEY ALTEAMS INDIA LIMITED	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00205/AM11/	RLA File :04/24/040/00112/AM11/	Lic.No/Date:0410116281 13.08.2010	Defer Date:18.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 18.01.2011.			

74	Case No.: 33/25/81-ALC2/2010	Party Name:ASHLEY ALTEAMS INDIA LIMITED	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00207/AM11/	RLA File :04/24/040/00122/AM11/	Lic.No/Date:0410116282 13.08.2010	Defer Date:18.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 18.01.2011.			

75	Case No.: 36/21/81-ALC2/2010	Party Name:MASIBUS AUTOMATION AND INSTRUMENTATION PVT.LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Closed
	HQ File :01/81/050/00151/AM11/	RLA File :08/24/040/00143/AM11/	Lic.No/Date:0810091270 16.08.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

76	Case No.: 32/25/81-ALC2/2010	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00206/AM11/	RLA File :04/24/040/00114/AM11/	Lic.No/Date:0410116335 17.08.2010	Defer Date:18.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 18.01.2011.			

77	Case No.: 1/25/81-ALC2/2010	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00175/AM11/	RLA File :04/24/040/00117/AM11/	Lic.No/Date:0410116884 01.09.2010	Defer Date:18.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case			

stands deferred and to be relisted on 18.01.2011.

78	Case No.:2/25/81-ALC2/2010	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00176/AM11/	RLA File :25/24/040/00009/AM11/	Lic.No/Date:2510002961 01.09.2010	Defer Date:18.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 18.01.2011.			

79	Case No.:3/25/81-ALC2/2010	Party Name:TRANS VALVES INDIA PVT LTD	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00177/AM11/	RLA File :09/24/040/00186/AM11/	Lic.No/Date:0910043367 03.09.2010	Defer Date:18.01.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of MSME as under:- 1.Weight of each export product. 2. Content of brass rod in the export product 3.Material Balancing showing weight of imported / ind. Inputs. 4. Sample / drawing of the export product.			

80	Case No.:4/25/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00178/AM11/	RLA File :03/95/040/00387/AM11/	Lic.No/Date:0310591101 06.09.2010	Defer Date:18.01.2011
	Decision : NC observed that the case is under examination of DIT. NC decided to send reminder to DIT. The case stands deferred and to be relisted on 18.01.2011.			

81	Case No.:5/25/81-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00179/AM11/	RLA File :31/24/040/00112/AM11/	Lic.No/Date:3110044585 06.09.2010	Defer Date:18.01.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP:- 1. Information in respect of Sl. No. 11 of Standard Deficiency Format. 2. Blank size for each export product supported by size of the export product. 3. Sheet lay out diagram indicating the wastage during blanking, export product-wise.			

The case stands deferred and to be relisted on 18.01.2011.

82	Case No.:35/29/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00278/AM11/	RLA File :34/24/040/00138/AM11/	Lic.No/Date:3410027919 08.09.2010	Defer Date:18.01.20110
	Decision : : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 18.01.2011.			

83	Case No.:6/25/81-ALC2/2010	Party Name:C & S ELECTRIC LIMITED	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00180/AM11/	RLA File :05/23/040/00163/AM11/	Lic.No/Date:0510272720 14.09.2010	Defer Date:18.01.2011
	Decision : : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 18.01.2011.			

84	Case No.:7/25/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Closed
	HQ File :01/81/050/00181/AM11/	RLA File :07/24/040/00231/AM11/	Lic.No/Date:0710074166 14.09.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

85	Case No.:8/25/81-ALC2/2010	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00182/AM11/	RLA File :03/94/040/00295/AM11/	Lic.No/Date:0310592358 15.09.2010	Defer Date:18.01.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 18.01.2011.			

86	Case No.:56/29/81-ALC2/2010	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:36/81-ALC2/2010 07.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00299/AM11/	RLA File :07/24/040/00256/AM11/	Lic.No/Date:0710074649 06.10.2010	Defer Date:18.01.2011
	Decision : NC observed that the case is under examination of DIT. NC decided to send reminder to DIT. The case stands deferred and to be relisted on 18.01.2011.			

PART – AR –DEFERRED

S. No. 210

Case No. AR-45	M/S MID India Power & Steel Ltd.
Meeting No. 36/81	F.No.01/81/162/00400/AM10/DES-II
Dated: 07.12.2010	Advance License No.1110013812 dt.3-8-2006 & 1110013148 dt.6-4-2008
	RLA F. No. 11/22/40/0063/AM07 & 11/80/160/00211/AM07

Decision : The committee observed that reply from Policy Division has not been received hence decided to send another reminder to them. The case stands deferred and to be relisted on 18.01.2011.

S. No. 211

Case No. AR -76	M/s. Indiana Gratings Pvt. Ltd. Mumbai
Meeting No. 36/81	F.No.01/80/162/789/AM10/DES-I /DES-II
Dated: 07.12.2010	Advance License No 0310177747 dt.10.01.2003
	RLA F.No. 03/24/41/00102/AM03

Decision : NC observed that reply of the firm has been received and the same may be referred to DIPP for comments. The case stands deferred and to be relisted on 18.01.2011.

S. No. 212

Case No.AR -77	M/s. KDDL Ltd.
Meeting No. 36/81	F.No.01/81/50/0025/AM10/DES-II
Dated: 07.12.2010	Advance License No 0710064481 dt.04-05-2009
	RLA F.No.07/24/40/0024/AM10

Decision : The case file handed over to DIPP for examination and comments. The case stands deferred and to be relisted on 18.01.2011.

S. No. 213

CASE NO. AR- 15	M/s. Adlec Systems Pvt. Ltd., Delhi.
Meeting No. 36/81	F.No.01/81/050/289/AM09/DES-II
Dated: 07.12.2010	Advance Licence No. 05100221997 dated 12.06.2008

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 18.01.2011.

S. No. 214

CASE NO. AR- 20	M/s. Pranita Engineering Solutions Pvt. Ltd., Bangalore
Meeting No. 36/81	F.No.01/81/050/0388/AM09/DES-II
Dated: 07.12.2010	Advance Licence No. 0710059816 dated 15.09.2008
	RLA's F.No.07/24/40/0311/AM09

Decision: The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 18.01.2011.

PART – C –DEFERRED

Sl. No. 67

Case No. C-27	M/S Carborundum Universal Ltd., Hosur
Meeting No. 36/81	F.No.01/80/162/975/AM10/DES-II
Dated: 07.12.2010	

Decision : NC decided to send reminder to firm and EEPC to furnish industry data. The case stands deferred and to be relisted on 18.01.2011.

Sl. No. 68

Case No. C-28	M/S Welspun Gujarat Stahl Rohren Ltd., received through EEPC India, Kolkata
Meeting No. 36/81	F.No.01/81/162/660/AM10/DES-II
Dated: 07.12.2010	

Decision : NC decided to send reminder to EEPC to furnish consumption data of the product. The case stands deferred and to be relisted on 18.01.2011.

S.NO. 69

Case No. C -3	M/s B. C .Instruments, Udyog Nagar through O/O The D.C(KFTZ),Gandhidham-Kutch
Meeting No. 36/81	F.No.01/81/162 /0033/AM10/DES-II
Dated: 07.12.2010	.

Decision : The case file handed over to MSME for examination and comments. The case stands deferred and to be relisted on 18.01.2011.
